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GOVERNMENT OF INDIA  
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NEW DELHI: THE 28TH MAY, 1979.

NOTIFICATION  
INCOME TAX

No. 2830 (F.No. 404/113 (TRO-Rohtak)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the Notification of the Government of India in the Department of Revenue No. 2371 (F.No. 404/104/78-ITCC) dated 29.6.78 namely; In the said Notification for the words "S/Shri N.C.Sharma and Labh Singh" the words and letters "Shri Labh Singh" shall be substituted.

Sd/-

( H. VENKATARAMAN )

Deputy Secretary to the Government of India

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(H.D. SHARMA)  
ASSISTANT DIRECTOR(RS&P).

\* SHARMA \*